

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 62/MP/2013

- Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 for adjudication of the disputes between the Kanti Bijlee Utpadan Nigam Limited and Bihar State Power holder Company Limited.
- Date of hearing : 16.7.2013
- Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Petitioner : Kanti Bijlee Utpadan Nigam Limited (KBUNL), New Delhi.
- Respondents : Bihar State Power Holding Company Limited, Patna
State Load Despatch Centre, Patna
- Parties present : Shri M.G.Ramchandran, Advocate, KBUNL
Shri Manoj Kumar Sinha, KBUNL
Shri Joytirmayee Raj, NTPC
Shri B.S.Rajput, NTPC

Record of Proceedings

The representative of the respondent, Bihar State Power Holding Company Limited sought two weeks time to file reply to the petition. Request made by the respondent was allowed.

2. Accordingly, the Commission directed the respondents to file their replies by 25.7.2013, with an advance copy to the petitioner. The petitioner was allowed to file its rejoinder, if any, by 2.8.2013.

3. The petition shall be listed for hearing on 8.8.2013.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**